THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.3506/2019 Un-numbered Company Appeal (AT) (Insolvency) No. /2019 (F.No.22.10.2019/NCLAT/UR/1413

In the matter of:

Fort Gloster Industries Ltd. (Cable Works)
Sramik Karmachari Union (INTUC) & Anr.

.... Appellants

Versus

Resolution Professional, Fort Gloster Industries Limited & Ors.

.... Respondents

Appearance: Mr. P. Sharma, Advocate for the Appellants.

08.11.2019

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellants filed the Memo of Appeal on 22.10.2019 and the Office after scrutiny of the Memo of Appeal on 23.10.2019, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 24.10.2019. The Appellants re-filed the Memo of Appeal on 06.11.2019. It is stated in the Interlocutory Application (IA) that there was some typing mistake in the affidavit, which was corrected by the client by hand and initialled but the Registry required a Notary Seal on such correction and as the clients are stationed at Kolkata, delay of 7 days occurred in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellants and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission' on 14.11.2019.
- 6. With the aforesaid order, this IA stands disposed of.